

Ct. Case No. 9/2019
Directorate of Enforcement Vs.
Nirmal Singh Bhangoo & Ors.

23.06.2020

Present : None.

Matter taken up today in compliance of circular No. E-3943-4029/DJ/RADC/2020 Dated 13.06.2020 of Ld. District & Sessions Judge-Cum-Spl.Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi.

The present matter is being taken up today through video conferencing as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide office orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No. 159/RG/DHC/2020 dated 25.03.2020 and No.R-77/RG/DHC/2020 dated 15.04.2020, No.R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305 /RG/DHC/2020 dated 21.05.2020 and No. 1347/DHC/2020 dated 29.05.2020.

The hearing of the present matter is being taken up through Video Conferencing through **Cisco Webex Platform** hosted by Sh. Amandeep Singh Ahlmad of this Court in terms of orders of Hon'ble High Court bearing No. R- 235/RG/DHC/2020 dated 16.05.2020 and No. 16/DHC/2020 dated 13.06.2020.

The ahlmad of this Court Mr. Amandeep Singh Saini informs that an e-mail was sent to the Ld. Special Prosecutor for the complainant i.e. Enforcement Directorate as well as to the Counsel for A1 Nirmal Singh Bhangoo seeking their consent for video conferencing. Ahlmad also informs that besides the Counsel for Complainant and the Counsel for A1, the contact number, e-mail id or whatsapp number of other six accused could not be



found as not available on file and even counsel for complainant and counsel for A1 could not provide the same despite request made to them by him.

Ahlmad also informs that the Counsel for complainant and Mr. Manoj Pant Counsel for A1 Nirmal Singh Bhangoo expressed their consent but other parties could not be contacted because of lack of contact number, e-mail id etc.

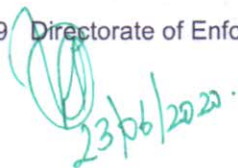
It is also informed that the Counsel for complainant Sh. N. K. Matta has e-mailed list of certain additional cases in addition to the judgments already relied upon by the Counsel for complainant before lockdown. The said list be shared with the Counsel for A1 Sh. Manoj Pant, and with counsels for other accused on reopening.

A2 & A5 are stated to be companies which are being represented by A/R of the companies but they could not be contacted.

A3, A4, A6 & A7 (individual accuseds) also could not be contacted and their counsels also could not be contacted by the Ahlmad due to lack of particulars and contact numbers etc.

In such circumstances, this matter though at the stage of interim bail hearing, cannot be heard through video conferencing and shall have to await physical hearing upon resumption of the physical Court hearings after the period of lock down and as may be decided by the Hon'ble High Court. The Ahlmad is directed to inform Counsel for Complainant and Counsel for A1 as to the impossibility of video conferencing presently because of lack of particulars of counsels for A2 to A7.

In such circumstances, the matter cannot be heard through Video Conferencing and will have to wait for physical hearing on the next date i.e. **the date as per en-bloc adjourned i.e. 22.07.2020 or on any further date upon resuming of physical hearing, as may be decided by Hon'ble High Court.**

Handwritten signature and date: 23/06/2020

A copy of this order be sent along with the notices to the Ld. Counsel for the parties. A copy of this order be also sent to the Computer Branch for uploading on the official website.

Put up on 22.07.2020.


(Dig Vinay Singh)

Special Judge (PC Act) ACB-02
Rouse Avenue Courts, New Delhi
23.06.2020